

**PROF. N. G. RANGA:** It is about kerosene oil also. It seems that the Minister is obsessed with rich people, who use petrol and diesel.

**SHRI VEERENDRA PATIL:** So far as the supply of kerosene oil is concerned, I share the feelings and sentiments expressed by hon. members. I want to assure them that I will discuss this matter with the officers and I will see that wherever possible, the outlets are opened. So far as the supply of kerosene oil is concerned, the Government of India makes bulk supplies to the States and the internal distribution is the responsibility of the States.

#### **Scheme of Mahanadi Chitrotpata Delta, Orissa**

\*640. **SHRI CHINTAMANI JENA:**

Will the Minister of IRRIGATION be pleased to state:

(a) whether the Scheme of Mahanadi Chitrotpata Delta in the State of Orissa has been cleared by Central Water Commission;

(1) if so, whether the Planning Commission has given its clearance;

(c) if so, when;

(d) if not, the reasons thereon and the steps taken by the Union Government to obtain its clearance; and

(e) what is the estimate of the scheme and is it necessary to revise the original estimate sent by the State Government after the new schedule is introduced and accepted by the State Government?

**THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY):** (a) to (e). The report on Mahanadi Chitrotpata Island Irrigation Project estimated to cost Rs. 1331.37 lakhs was received in Central Water Commission in January, 1979 for obtaining clearance of Planning Commission. The report was examined in Central Water Commission and comments were sent to the State Government in July, 1979.

In October, 1979 the State Government forwarded a recast estimate of Rs. 1873.29 lakhs based on 1979 schedule of rates alongwith replies to the comments. These were examined and further comments were sent to the State Government in January, February and March, 1980. Replies of the State Government has been received only on 24th June, 1980 and are presently under examination in Central Water Commission.

In order to expedite the clearance of the scheme, the State officers will be called for discussing and clarifying any outstanding points.

**SHRI CHINTAMANI JENA:** May I know from the Minister as to when this meeting with the State Government officials is going to be held? Though the revised estimate and the clarifications were sent by the State Government in October, 1979, why is it that this step to expedite the scheme was not taken up earlier?

**SHRI KEDAR PANDAY:** The meeting with the officials will be held very soon. Then we shall try to get the clearance from the Planning Commission. We have received the revised estimate of the scheme, about which I have already answered.

**SHRI CHINTAMANI JENA:** The second part of my question has not been answered. Why is it that this step of calling the State Government officials for getting clarifications with a view to expedite the scheme was not taken up earlier? After obtaining the clarifications from the State Government officials, what action is the Ministry going to take to get clearance from the Planning Commission?

**SHRI KEDAR PANDAY:** This is the usual procedure. We get a scheme from the State Government and then it is examined by the Central Water Commission and if there is anything lacking, the comments are called for from the State Government concerned. After that, it is sent to the Technical

Advisory Committee and then we get the clearance from the Planning Commission. So far as this scheme is concerned, the State Government has not included it in the Sixth Plan. It is only at the initial stage we are discussing. That is the present position about this scheme.

**SHRI CHINTAMANJ JENA:** The hon. Minister has replied that the State Government has not included this project in the Sixth Plan. May I ment will examine it and try to see State Government requests the Centre to include it in the Sixth Plan, will the Centre agree to it?

**SHRI KEDAR PANDAY:** The Centre will examine that. If the State Government includes this scheme in the Sixth Plan, the Central Government will examine it and try to see that the work is taken up.

#### **Demand of more electricity by Himachal Pradesh**

\*641. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether the State Government of Himachal Pradesh has demanded greater share in electricity generated at Bhakra and Pong Dams, since both the projects are located on the soil of Himachal Pradesh and the entire catchment area in both the cases falls within the territory of that State;

(b) if so, the decision of the Central Government in this regard; and

(c) if no decision has been taken so far, the likely date by which the decision would be taken?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) Yes, Sir.

(b) and (c). As the issues involved call for detailed examination of the conflicting claims of the concerned States, a final decision will take time.

**PROF. NARAIN CHAND PARASHAR:** In view of the importance of this matter for Himachal Pradesh which happens to be the youngest child who is always ignored by elder brothers, may I know the date on which the Himachal Pradesh State Government sent this proposal to the Central Government and also whether the hon. Minister will be kind enough to hold a dialogue with the State Government to expedite the matter at an early date?

**SHRI VIKRAM MAHAJAN:** As the matter involves three other States and a union territory, we will try our best to call them for a discussion and we will take early steps to see that justice is done. Regarding the date, I will give the date later on because I have not got it.

**PROF. NARAIN CHAND PARASHAR:** In view of the importance of this matter for the State of Himachal Pradesh, may I know whether the matter will be expedited and settled within this very year?

**SHRI VIKRAM MAHAJAN:** We will try to settle the matter early.

#### **Assistance to States for Irrigation Projects**

\*642. **SHRI RASA BEHARI BEHERA:**

Will the Minister of IRRIGATION be pleased to state:

(a) how much Central advance plan assistance was provided to the States during the years 1978-79 and 1979-80 in respect of irrigation projects;

(b) whether it is a fact that the Orissa State has received minimum aid in comparison to the other States in this respect; and

(c) if so, the reasons thereof?